

**AIRPORTS ECONOMIC REGULATORY AUTHORITY APPELLATE TRIBUNAL**

**APPEAL NO. 5 OF 2010**

[Under Section 18(2) of the Airports Economic Regulatory Authority of India Act, 2008 against the order dated 04.11.2010 passed by the Airports Economic Regulatory Authority of India]

**CORAM**

Hon'ble Dr. Justice Arijit Pasayat  
Chairman

Hon'ble Shri Rahul Sarin  
Member

Hon'ble Mrs. Pravin Tripathi  
Member

**In the matter of :**

**Mumbai International Airport Pvt. Ltd (MIAL)**

**... Appellant**

**Versus**

**AERA & Ors.**

**... Respondents**

**Appearances :** Mr. C. A. Sundaram, Sr. Advocate with Mr. Sitesh Mukherjee, Mr. Zafar Inayat and Mr. Rahul Singh, Advocates for the Appellants  
Mr. Atul Nanda, Sr. Advocate with Ms. Rameeza Hakeem , Advocate for Respondent No. 1  
Ms. Anjana Gosain, Advocate for Respondent No. 2 (UOI)  
Mr. Amit Kapoor with Ms. Poonam Verma, Advocates for Respondent Nos. 3 and 6  
Mr. K. Venugopal, Sr. Advocate with Mr. Gaurav Ray and Mr. Matrugupta Mishra, Advocates for R-4  
Mr. Kailash Vasudev, Sr. Advocate with Mr. T.K. Mazumdar, Mr. Parijat Sinha & Mr. Anil Kumar Mishra, Advocates for R-8 (BPCL)  
Mr. Sanjay Kapur with Mr. Ashmi Mohan, Advocate for R-7 & R-9

**ORDER**

17<sup>th</sup> August, 2011

List this matter on 19<sup>th</sup> October, 2011.

In the meantime, the pleadings shall be completed by the learned counsel for the parties, as undertaken. Written submissions alongwith copies of decisions relied upon shall be filed latest by 30<sup>th</sup> September, 2011. The parties shall circulate the written submissions and the copies of citations.

The counter-affidavit by the Ministry shall be filed within a week, if not already filed. The copies of the replies shall be supplied to the learned counsel for the parties. Without prejudice to the stand regarding maintainability, if any of the parties move the Regulator for any relief, it is open for it to do so.

(Dr. Justice Arijit Pasayat)  
Chairman

(Rahul Sarin)  
Member

(Pravin Tripathi)  
Member

**AIRPORTS ECONOMIC REGULATORY AUTHORITY APPELLATE TRIBUNAL**

**APPEAL NO. 6 OF 2011**

[Under Section 18(2) of the Airports Economic Regulatory Authority of India Act, 2008 against the order dated 05.01.2011 passed by the Airports Economic Regulatory Authority of India]

**CORAM**

Hon'ble Dr. Justice Arijit Pasayat  
Chairman

Hon'ble Shri Rahul Sarin  
Member

Hon'ble Mrs. Pravin Tripathi  
Member

**In the matter of :**

**Mumbai International Airport Pvt. Ltd (MIAL)**

**... Appellant**

**Versus**

**AERA**

**... Respondent**

**Appearances :** Mr. P.S. Narasimha, Sr. Advocate with Mr. Sitesh Mukherjee, Mr. Rahul Singh and Mr. Sriram Parakkitt, Advocates for the Appellant  
Mr. Amit Kapoor with Ms. Poonam Verma, Advocates for Applicant (FIA)  
Mr. Atul Nanda, Sr. Advocate with Mr. Naresh Kaushik, Ms. Amita Kalkal and Ms. Rameeza Hakeem, Advocates for Respondent

**ORDER**

17<sup>th</sup> August, 2011

List this matter on 19<sup>th</sup> October, 2011.

In the meantime, the pleadings shall be completed by the learned counsel for the parties, as undertaken. Written submissions alongwith copies of decisions relied upon shall be filed latest by 30<sup>th</sup> September, 2011. The parties shall circulate the written submissions and the copies of citations.

The counter-affidavit by the Ministry shall be filed within a week, if not already filed. The copies of the replies shall be supplied to the learned counsel for the parties. Without prejudice to the stand regarding maintainability, if any of the parties move the Regulator for any relief, it is open for it to do so.

(Dr. Justice Arijit Pasayat)  
Chairman

(Rahul Sarin)  
Member

(Pravin Tripathi)  
Member

**AIRPORTS ECONOMIC REGULATORY AUTHORITY APPELLATE TRIBUNAL**

**APPEAL NO. 7 OF 2011**

[Under Section 18(2) of the Airports Economic Regulatory Authority of India Act, 2008 against the order dated 28.02.2011 passed by the Airports Economic Regulatory Authority of India]

**CORAM**

Hon'ble Dr. Justice Arijit Pasayat  
Chairman

Hon'ble Shri Rahul Sarin  
Member

Hon'ble Mrs. Pravin Tripathi  
Member

**In the matter of :**

**Bangalore International Airport  
Limited (BIAL)**

**... Appellant**

**Versus**

**UOI & Ors.**

**... Respondents**

**Appearances :** Dr. Abhishek Manu Singhvi, Sr. Advocate with Mr. Ankur Chawla, Mr. Ashish Jha and Ms. Pallavi Langar, Mr. Sajan Poovayya, Mr. Anish Pathavak and Mr. Bhanu Sood, Advocates for the Appellant.  
Mr. Amit Kapoor with Ms. Poonam Verma, Advocates for Applicant (FIA)  
Ms. Anjana Gosain, Advocate for R-1  
Mr. Atul Nanda, Sr. Advocate with Mr. Naresh Kaushik, Ms. Amita Kalkal and Ms. Rameeza Hakeem, Advocates for Respondent No.2

**ORDER**

17<sup>th</sup> August, 2011

List this matter on 19<sup>th</sup> October, 2011.

In the meantime, the pleadings shall be completed by the learned counsel for the parties, as undertaken. Written submissions alongwith copies of decisions relied upon shall be filed latest by 30<sup>th</sup> September, 2011. The parties shall circulate the written submissions and the copies of citations.

The counter-affidavit by the Ministry shall be filed within a week, if not already filed. The copies of the replies shall be supplied to the learned counsel for

the parties. Without prejudice to the stand regarding maintainability, if any of the parties move the Regulator for any relief, it is open for it to do so.

(Dr. Justice Arijit Pasayat)  
Chairman

(Rahul Sarin)  
Member

(Pravin Tripathi)  
Member

**AIRPORTS ECONOMIC REGULATORY AUTHORITY APPELLATE TRIBUNAL**

**APPEAL NO. 12 OF 2011**

**Tagged with Appeal No. 07/2011**

[Under Section 18(2) of the Airports Economic Regulatory Authority of India Act, 2008 against the order No 5, 12, 17 and direction No. 4 passed by the Airports Economic Regulatory Authority of India]

**CORAM**

Hon'ble Dr. Justice Arijit Pasayat  
Chairman

Hon'ble Shri Rahul Sarin  
Member

Hon'ble Mrs. Pravin Tripathi  
Member

**In the matter of :**

***Bangalore International Airport  
Ltd. (BIAL)***

***... Appellant***

***Versus***

***AERA & anr.***

***... Respondents***

**Appearances :** Dr. Abhishek Manu Singhvi, Sr. Advocate with Mr. Ankur Chawla, Mr. Ashish Jha and Ms. Pallavi Langar, Mr. Sajan Poovayya, Mr. Anish Pathavak and Mr. Bhanu Sood, Advocates for the Appellant.  
Mr. Amit Kapoor with Ms. Poonam Verma, Advocates for Applicant (FIA)  
Mr. Atul Nanda, Sr. Advocate with Mr. Naresh Kaushik, Ms. Amita Kalkal & Ms. Rameeza Hakeem, Advocates for Respondent No.1  
Ms. Anjana Gosain, Advocate for R-2

**ORDER**

17<sup>th</sup> August, 2011

List this matter on 19<sup>th</sup> October, 2011.

In the meantime, the pleadings shall be completed by the learned counsel for the parties, as undertaken. Written submissions alongwith copies of decisions relied upon shall be filed latest by 30<sup>th</sup> September, 2011. The parties shall circulate the written submissions and the copies of citations.

The counter-affidavit by the Ministry shall be filed within a week, if not already filed. The copies of the replies shall be supplied to the learned counsel for

the parties. Without prejudice to the stand regarding maintainability, if any of the parties move the Regulator for any relief, it is open for it to do so.

**(Dr. Justice Arijit Pasayat)**  
**Chairman**

**(Rahul Sarin)**  
**Member**

**(Pravin Tripathi)**  
**Member**

**AIRPORTS ECONOMIC REGULATORY AUTHORITY APPELLATE TRIBUNAL**  
**APPEAL NO. 8 OF 2011**

[Under Section 18(2) of the Airports Economic Regulatory Authority of India Act, 2008 against the order dated 28.02.2011 passed by the Airports Economic Regulatory Authority of India]

**CORAM**

Hon'ble Dr. Justice Arijit Pasayat  
Chairman

Hon'ble Shri Rahul Sarin  
Member

Hon'ble Mrs. Pravin Tripathi  
Member

**In the matter of :**

**GMR Hyderabad Airport Ltd. (HIAL)**

**... Appellant**

**Versus**

**AERA & anr.**

**... Respondents**

**Appearances :** Mr. T. Andhyarajuna with Ms. Radhika Arora, Advocates for the Appellant  
Mr. Amit Kapoor with Ms. Poonam Verma, Advocates for Applicant (FIA)  
Mr. Atul Nanda, Sr. Advocate with Mr. Naresh Kaushik, Ms. Amita Kalkal and Ms. Rameeza Hakeem, Advocates for R-1  
Ms. Anjana Gosain, Advocate for Respondent No. 2 (UOI)

**ORDER**

17<sup>th</sup> August, 2011

List this matter on 19<sup>th</sup> October, 2011.

In the meantime, the pleadings shall be completed by the learned counsel for the parties, as undertaken. Written submissions alongwith copies of decisions relied upon shall be filed latest by 30<sup>th</sup> September, 2011. The parties shall circulate the written submissions and the copies of citations.

The counter-affidavit by the Ministry shall be filed within a week, if not already filed. The copies of the replies shall be supplied to the learned counsel for the parties. Without prejudice to the stand regarding maintainability, if any of the parties move the Regulator for any relief, it is open for it to do so.

(Dr. Justice Arijit Pasayat)  
Chairman

(Rahul Sarin)  
Member

(Pravin Tripathi)  
Member



**AIRPORTS ECONOMIC REGULATORY AUTHORITY APPELLATE TRIBUNAL**

**APPEAL NO. 10 OF 2011**

[Under Section 18(2) of the Airports Economic Regulatory Authority of India Act, 2008 against Direction No.5 of the order dated 28.02.2011 passed by the Airports Economic Regulatory Authority of India]

**CORAM**

Hon'ble Dr. Justice Arijit Pasayat  
Chairman

Hon'ble Shri Rahul Sarin  
Member

Hon'ble Mrs. Pravin Tripathi  
Member

**In the matter of :**

**GMR Hyderabad Airport Ltd. (HIAL)**

**... Appellant**

**Versus**

**AERA & anr.**

**... Respondents**

**Appearances :** Mr. T. Andhyarajuna with Ms. Radhika Arora, Advocates for the Appellant  
Mr. Amit Kapoor with Ms. Poonam Verma, Advocates for Applicant (FIA)  
Mr. Atul Nanda, Sr. Advocate with Mr. Naresh Kaushik, Ms. Amita Kalkal and Ms. Rameeza Hakeem, Advocates for R-1  
Ms. Anjana Gosain, Advocate for Respondent No. 2 (UOI)

**ORDER**

17<sup>th</sup> August, 2011

List this matter on 19<sup>th</sup> October, 2011.

In the meantime, the pleadings shall be completed by the learned counsel for the parties, as undertaken. Written submissions alongwith copies of decisions relied upon shall be filed latest by 30<sup>th</sup> September, 2011. The parties shall circulate the written submissions and the copies of citations.

The counter-affidavit by the Ministry shall be filed within a week, if not already filed. The copies of the replies shall be supplied to the learned counsel for the parties. Without prejudice to the stand regarding maintainability, if any of the parties move the Regulator for any relief, it is open for it to do so.

(Dr. Justice Arijit Pasayat)  
Chairman

(Rahul Sarin)  
Member

(Pravin Tripathi)  
Member

**AIRPORTS ECONOMIC REGULATORY AUTHORITY APPELLATE TRIBUNAL**

**APPEAL NO. 09 OF 2011**

[Under Section 18(2) of the Airports Economic Regulatory Authority of India Act, 2008 against the order dated 28.02.2011 passed by the Airports Economic Regulatory Authority of India]

**CORAM**

Hon'ble Dr. Justice Arijit Pasayat  
Chairman

Hon'ble Shri Rahul Sarin  
Member

Hon'ble Mrs. Pravin Tripathi  
Member

**In the matter of :**

**Cochin International Airport  
Limited (CIAL)  
Versus  
AERA**

**... Appellant**

**... Respondent**

**Appearances :** Mr. T. Andhyarajuna with Ms. Radhika Arora, Advocates for the Appellant  
Mr. Amit Kapoor with Ms. Poonam Verma, Advocates for Applicant (FIA)  
Mr. Atul Nanda, Sr. Advocate with Mr. Naresh Kaushik, Ms. Amita Kalkal and Ms. Rameeza Hakeem, Advocates for Respondent

**ORDER**

17<sup>th</sup> August, 2011

List this matter on 19<sup>th</sup> October, 2011.

In the meantime, the pleadings shall be completed by the learned counsel for the parties, as undertaken. Written submissions alongwith copies of decisions relied upon shall be filed latest by 30<sup>th</sup> September, 2011. The parties shall circulate the written submissions and the copies of citations.

The counter-affidavit by the Ministry shall be filed within a week, if not already filed. The copies of the replies shall be supplied to the learned counsel for the parties. Without prejudice to the stand regarding maintainability, if any of the parties move the Regulator for any relief, it is open for it to do so.

(Dr. Justice Arijit Pasayat)  
Chairman

(Rahul Sarin)  
Member

(Pravin Tripathi)  
Member

**AIRPORTS ECONOMIC REGULATORY AUTHORITY APPELLATE TRIBUNAL**  
**APPEAL NO. 11 OF 2011**

[Under Section 18(2) of the Airports Economic Regulatory Authority of India Act, 2008 against the direction No. 5 of order dated 28.02.2011 passed by the Airports Economic Regulatory Authority of India]

**CORAM**

Hon'ble Dr. Justice Arijit Pasayat  
Chairman

Hon'ble Shri Rahul Sarin  
Member

Hon'ble Mrs. Pravin Tripathi  
Member

**In the matter of :**

**Cochin International Airport  
Limited (CIAL)  
Versus  
AERA**

**... Appellant**

**... Respondent**

**Appearances :** Mr. T. Andhyarajuna with Ms. Radhika Arora, Advocates for the Appellant  
Mr. Amit Kapoor with Ms. Poonam Verma, Advocates for Applicant (FIA)  
Mr. Atul Nanda, Sr. Advocate with Mr. Naresh Kaushik, Ms. Amita Kalkal and Ms. Rameeza Hakeem, Advocates for Respondent

**ORDER**

17<sup>th</sup> August, 2011

List this matter on 19<sup>th</sup> October, 2011.

In the meantime, the pleadings shall be completed by the learned counsel for the parties, as undertaken. Written submissions alongwith copies of decisions relied upon shall be filed latest by 30<sup>th</sup> September, 2011. The parties shall circulate the written submissions and the copies of citations.

The counter-affidavit by the Ministry shall be filed within a week, if not already filed. The copies of the replies shall be supplied to the learned counsel for the parties. Without prejudice to the stand regarding maintainability, if any of the parties move the Regulator for any relief, it is open for it to do so.

(Dr. Justice Arijit Pasayat)  
Chairman

(Rahul Sarin)  
Member

(Pravin Tripathi)  
Member

